

under the said sub-section.
[Placed in Library, See No. LT-1664/59].

(iv) Report (1958) of the Tariff Commission on the revision of retention prices of steel and Pig Iron and on the conversion charges and fair retention prices for 1/4" and 3/16" Rods produced by the Mysore Iron and Steel Works, Bhadravati.

(v) Government Resolutions No. SC(A)-2(227)/57, dated the 31st October, 1958 and No. SC(A)-2(244)/57 dated the 8th September, 1959.

(vi) Statement explaining the reasons why a copy of each of the documents at (iv) and (v) above could not be laid on the Table within period prescribed in the said sub-section. [Placed in Library, See No. LT-1665/59].

ANNUAL REPORT OF ORISSA MINING CORPORATION (PRIVATE) LIMITED

Sardar Swaran Singh: On behalf of Shri K. D. Malaviya, I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the Orissa Mining Corporation (Private) Limited for the year 1957-58 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-1666/59].

AMENDMENT TO MINERAL CONSERVATION AND DEVELOPMENT RULES

Sardar Swaran Singh: On behalf of Shri K. D. Malaviya, I beg to relay on the Table, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of Notification No. G.S.R. 965 dated the 22nd August, 1959, making certain further amendment to the Mineral Conservation and Development Rules, 1958. [Placed in Library, See No. LT-1623/59].

NOTIFICATION ISSUED UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

Sardar Swaran Singh: On behalf of Shri K. D. Malaviya: I beg to lay on the Table, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of Notification No. G.S.R. 1041 dated the 12th September, 1959. [Placed in Library, See No. LT-1667/59].

AMENDMENTS TO COMPANIES (CENTRAL GOVERNMENT'S) GENERAL RULES AND FORMS

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of Section 642 of the Companies Act, 1956, a copy of each of the Notifications Nos. G.S.R. 1140 dated 17th October, 1959 and G.S.R. 1224 dated the 7th November, 1959 making certain further amendments to the Companies (Central Government's) General Rules and Forms, 1956. [Placed in Library, See No. LT-1668/59].

NOTIFICATIONS ISSUED UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

Shri Kanungo: I beg to lay on the Table a copy of each Notifications Nos. S.O. 1969, dated the 4th September, 1959, and S.O. 2022, dated the 9th September, 1959, issued under Section 15 of the Industries (Development and Regulation) Act, 1951. [Placed in Library, See No. LT-1669/59].

AMENDMENT TO COTTON CONTROL ORDER

Shri Kanungo: I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of Notification No. S.O. 2047 dated the 19th September, 1959 making certain further amendment to the Cotton Control Order, 1955. [Placed in Library, See No. LT-1670/59].

DELHI PANCHAYAT RAJ RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under sub-section (3) of Section 192 of the Delhi